

experience should be allowed to work as long as we find it suitable to do so.

**SHRI SUNDAR MANI PATEL :** For how long has this Mr. Rajagopalan been there ?

**SHRI K. RAGHURAMAIAH :** To my knowledge, ever since the beginning of this Cell, about 1956.

\*589. [The questioner (Shri N. Sri Rajma Reddy) was absent For answer, vide cols 3470..infra].

\*590. [The questioner (Shri V. M. Chordia) was absent. For answer, vide cols. 3470-3475 infra.]

\*591. [The questioner (Shri G. M. Mir) was absent. For answer, vide cols 3475-3476. infra ]

#### †DIESEL ENGINES REQUIRED FOR LIFT-IRRIGATION

\*514. { **SHRIMATI TARA RAM CHANDRA SATHE:†**  
**SHRIMATI LALITHA (RAJAGOPALAN) :**

Will the Minister of **INDUSTRY AND SUPPLY** be pleased to state:

(a) how many types of diesel engines required for lift-irrigation are imported and how many are manufactured in the country;

(b) what were the prices of these engines in 1950 and 1962 and what is the present price;

(c) what is the foreign exchange allowed to the manufacturers; and

(d) what steps Government are taking to curb the rise in the price of these pumps ?

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI BIBUDHENDRA MISRA):** (a) The production of Diesel Engines in 1965 is estimated at 82,200 nos. per annum of which 70 per cent is used for irrigation. No imports are allowed.

(b) The prices vary with the size and the type of engines. Data on the prevailing prices in 1950 are not available. In 1962,

the following were the ex-factory prices for a few selected types of engines:

5.5 HP Horizontal diesel engines—Rs. 1,868.

11 HP Horizontal diesel engines—Rs. 3,500.

The current ex-factory prices for a few selected types of diesel engines are as follows.

5.5 HP Horizontal diesel engines—Rs. 2,302.

11 HP Horizontal diesel engines—Rs. 3,829.

(c) Foreign exchange allowed to the manufacturers during 1964-65 for all types of engines other than vehicular types (mostly diesel engines) was Rs. 172 lakhs.

(d) There is no price control on the pumps.

**SHRIMATI TARA RAMCHANDRA SATHE:** Sir, may I know whether the profit per piece now is the same as it was before or whether the profit per piece has increased because of the taxes, labour charges and cost of materials which have all increased, and also whether the Government has ever gone into the cost structure of such a very important and essential machine which is required by our peasants ?

**SHRI T. N. SINGH :** We have not gone into the cost side of the diesel pumps as such specifically. But in this range there is quite a large capacity created and I think the law of competition is working in this regard.

**SHRIMATI TARA RAMCHANDRA SATHE:** Will it not be better, when import licences are given by the Government, to lay down some condition on these people that they should not increase the prices so much ?

**SHRI T. N. SINGH :** We can look into that suggestion.

**SHRI M. M. DHARIA :** Is the Government aware that the price of engines up to 5 HP which prior to some three years was to the tune of Rs. 3,000 has now gone up to Rs. 5,000 or more ? And since these engines are required by our farmers for cultivation purposes, may I know what

†Transferred from the 29th November, 1965.

‡The question was actually asked on the floor of the House by Shrimati Tara Ramchandra Sathe.

steps are being taken by the Government so that the rise in price may be curbed ?

SHRI T. N. SINGH: As I said earlier, we shall look into the question and examine it and then only we can make a statement

राष्ट्रीय कोयला विकास निगम द्वारा  
मध्य प्रदेश सरकार को रायल्टी  
का भुगतान

\*592 श्री रामसहाय :  
ठाकुर भानु प्रताप सिंह :

क्या इस्पात तथा खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा राष्ट्रीय कोयला विकास निगम को निदेश दिया गया था कि वह कोयलायुत क्षेत्र (अर्जन तथा विकास) अधिनियम, 1957 के अधीन अर्जित क्षेत्रों से मन्दाई किए गए कोयले पर रायल्टी के रूप में देय राशि के बराबर राशि का मध्य प्रदेश सरकार को भुगतान करे; और

(ख) यदि हा, तो क्या राष्ट्रीय कोयला विकास निगम ने निदेशों पर अमल किया है ?

†[PAYMENT OF ROYALTY BY N.C.D.C.  
TO GOVERNMENT OF MADHYA PRADESH]

\*592 { SHRI RAM SAHAI :  
THAKUR BHANU  
PRATAP SINGH :

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the National Coal Development Corporation was directed by Government to pay to the Government of Madhya Pradesh a sum equal to the amount payable as royalty on the coal supplied from the areas acquired under the Coal Bearing Areas (Acquisition and Development) Act, 1957; and

(b) if so, whether the National Coal Development Corporation has carried out the directives ?]

इस्पात तथा खान मंत्रालय में उप-मंत्री (श्री पी० सी० सेठी) : (क) कोयला-युत क्षेत्र (अवाप्ति तथा विकास) अधिनियम, 1957 के अन्तर्गत अवाप्त अक्षत क्षेत्रों में निकाले गये कोयले के लिये सरकार ने राष्ट्रीय कोयला विकास निगम को राज्य सरकारों को अनुग्रह भुगतान करने के लिये सलाह दी थी । यद्यपि इस अधिनियम के अनुसार ऐसे अक्षत क्षेत्रों के संबंध में किसी प्रकार का अधिकूलक देय नहीं था ।

(ख) राष्ट्रीय कोयला विकास निगम ने मध्य प्रदेश में अवाप्त क्षेत्रों में निकाले व भेजे गये कोयले की सूचना राज्य सरकार को दे दी है जिसके स्थापन के हेतु राज्य सरकार ने अपने कर्मचारियों को नियुक्त करने का निश्चय किया है । तदुपरांत राष्ट्रीय कोयला विकास निगम राज्य सरकार को उपयुक्त भुगतान करेगा ।

†[THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI P. C. SETHI): (a) The National Coal Development Corporation was advised by the Government to make *ex gratia* payment to the State Governments concerned in respect of coal raised from virgin areas acquired under the coal Bearing Areas (Acquisition and Development) Act, 1957, though no royalty was payable under this Act in respect of such virgin areas.

(b) The National Coal Development Corporation have supplied the figures of raising and despatch of coal in respect of areas acquired in Madhya Pradesh to the State Government who have decided to depute their officers to verify these figures. Thereafter, the National Coal Development Corporation will make a suitable payment to the State government].

श्री राम सहाय : क्या मैं यह जान सकता हूँ कि सरकार को इस बात की जानकारी है कि इस प्रकार से कितना पैसा मध्य प्रदेश सरकार को अब तक नहीं दिया गया है ?

†[English translation.

‡The question was actually asked on the floor of the House by Shri Ram Sahai.